

का क्या है और किलने लोगों के खिलाफ कार्रवाई की गयी है ?

प्रधानमंत्री तथा वैदेशिक कार्य मंत्री :
(श्री जवाहरलाल नेहरू): पासपोर्ट के सिलसिले में पाकिस्तान जाने के पासपोर्ट के अलावा एक और दिक्कत होती है। पंजाब में जाली पासपोर्ट बनाने के काफी बड़े कारखाने खुले हुए थे ताकि यहाँ से लोग खासकर इंग्लैंड जा सकें इस उम्मीद में कि वहाँ काम मिलेगा और अच्छी तनख्वाहें मिलेंगी। यह एक बहुत बड़ा सवाल हो गया था और हम इसे रोकना चाहते थे। इस हाउस में यह सवाल उठाया गया कि क्यों रोकते हो। वहाँ पर लोग बगैर किसी इन्तिजाम के जाते थे, बगैर वहाँ की बोनी सीखे हुए, और काफी दिक्कतें उठानी होती थीं। तो हमने इसको रोकने की कोशिश की। जाली पासपोर्ट बहुत चल गये थे। काफी लोग पकड़े गये और रोके भी गये।

Firing by Pakistanis

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*2052. { Shri U. L. Patil;
Shri Vajpayee;
Shrimati Renu Chakravartty:

Will the Prime Minister be pleased to state:

(a) whether it is a fact that one Indian national has been killed as a result of firing by Pakistani Military personnel on the 12th April, 1958 at Hansnabad;

(b) whether any enquiry has been made in regard to this incident; and

(c) if so, the findings thereof and action taken thereon?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) to (c). On the 12th of April, 1958, three Indian nationals of Sodepur, P.S. Hasnabad, District 24-Parganas, were proceeding for fishing in a boat through the Indian side of river Kalindi. When they reached Singerkathi, an Indian village opposite to Pakistan Border

Outpost at Uksha, the Pakistani Military Patrol Party called them towards the Pakistani border. On the Indian nationals paying no heed to this, the Pakistani military men opened fire resulting in the instantaneous death of one of them.

The Government of West Bengal have in a strong protest lodged with the Government of East Pakistan asked for an immediate enquiry into the matter and compensation for loss of life. A similar protest has also been made by the Government of India to the Pakistan High Commission.

Shri U. L. Patil: May I know if any reply has been received to the protest?

Shri Sadath Ali Khan: No.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Pakistan's case is that these people were engaged in smuggling.

Shrimati Renu Chakravartty: As it is now more than 20 days, may we know if there is any possibility of getting any reply from the Pakistan High Commissioner here or from Pakistan directly?

Shri Sadath Ali Khan: As the Prime Minister has said, the East Pakistan Government have replied saying that these men were engaged in smuggling. No reply has yet been received from the Government of Pakistan in Karachi.

Shrimati Renu Chakravartty: May I know what is the position regarding smuggling? Arrests can take place, but can unarmed people be also shot down for smuggling?

Shri Jawaharlal Nehru: We are merely stating what the Government of Pakistan have said. They have said that they were suspected of smuggling, they called upon them, but they did not reply, so they fired. I quite agree with the hon. Member that they should not be shot down. But on these international borders—it is very unfortunate—people seem

to keep their fingers on the triggers all the time all over the place in a nervous state.

Shrimati Renu Chakravartty: Is it a fact that the police or armed police patrols Pakistan is keeping along this border have been increased? Are they constantly increasing and are we on our side doing something to protect lives and property?

An Hon. Member: We are lodging protests!

Shri Jawaharlal Nehru: I cannot give the figures regarding patrols on the other side of the border. But what normally is done is that if there is any trouble in any particular area, patrols and posts are increased in that area immediately.

Article in 'New Age'

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2053. { **Shrimati Renu Chakravartty:**
Shri S. M. Banerjee:
Shri T. K. Chaudhuri:
Shri H. N. Mukerjee:
Shri Narayanankutty Menon:

Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Short Notice Question No. 15 on the 17th April, 1958 and state:

(a) what were the reasons for asking compensation under separate heads for him, his wife and sons when his wife is living with him and his sons are described as minors;

(b) what was the difficulty in making a composite claim for his share of ancestral property;

(c) whether it is a fact that in the first instance his mother Shrimati Putli Devi was also a claimant and in later application she withdrew her claim; and

(d) whether it is a fact that a large portion of his property was in cantonment and whether the value of land was also computed in assessing his claims?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b). The attention of the hon. Members is drawn to the reply given by me on 17th April, 1958 to Short Notice Question No. 15. It was optional under the rules either for the Karta of a joint Hindu family to file a claim as Karta on behalf of the whole family or for the various members of the family to file claims for their respective shares separately.

(c) It was withdrawn by her own son who held a power of attorney on her behalf. Shrimati Putli Devi, who is my stepmother, had no interest in the ancestral property.

(d) No. My claim has been verified exactly in the same manner as the claims of other persons for properties in Cantonments. The value of land was not taken into account in assessing the claim.

Shrimati Renu Chakravartty: Is it a fact that besides the claim of Shrimati Putli Devi to the joint family property, she was also a claimant in her own right, as has been stated in the statement laid, and that the date of her application for the claim and the date on which cheque was given were very close by? Were there certain other widows' outstanding claims on that very date?

Shri Mehr Chand Khanna: What I said in reply to the Short Notice Question was that as far as my stepmother was concerned, she was left some property by her father who died in 1931. If she filed a claim on account of the property left to her by her own father and received either some maintenance allowance or compensation, I have no knowledge. My mother does not live with me. She lives in Rajasthan.

Mr. Speaker: I want to make a suggestion. I feel not a little embarrassing to allow this question or this kind of answer. The hon. Minister has to decide his own affairs and give an explanation about himself so far as his Ministry is concerned. I would